

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 432/99

Tuesday the 13th day of April 1999.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR B.N.BAHADUR, ADMINISTRATIVE MEMBER

T.L.Tharamony
W/o P.K.Rajan
Enforcement Officer/Assistant Accounts Officer
Provident Fund Inspectorate
Hospital Road, Quilon
R/o No.TC 19/2112
Wariyath Lane, Mudavanmugal
Thirumala Village, Poojapura P.O.
Trivandrum.

...Applicant.

(By advocate Mr T.C.Govindswamy)

Versus

1. The Central Provident Fund Commissioner
New Delhi.
2. The Regional Provident Fund Commissioner
Regional Office
Bhavishyanidhi Bhavan
Pattom, Thiruvananthapuram.

...Respondents.

(By advocate Mr N.N.Sugunapalan)

The application having been heard on 13th April 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash Annexure A-1 order
and to direct the respondents to grant her consequential
benefits.

2. When the OA was taken up on admission today, learned
counsel for the applicant submitted that the applicant may
be permitted to make a comprehensive representation to the
second respondent for redressal of her grievance. Learned
counsel appearing for the respondents submitted that there
is no objection in permitting the applicant to submit a
comprehensive representation to the second respondent.

3. Accordingly, the applicant is permitted to submit a comprehensive representation to the second respondent within one week through proper channel. If such a comprehensive representation is received, the second respondent shall consider the same and pass appropriate orders within one month from the date of receipt of the comprehensive representation.

Status-quo of the applicant as of today shall be maintained till the disposal of the representation.

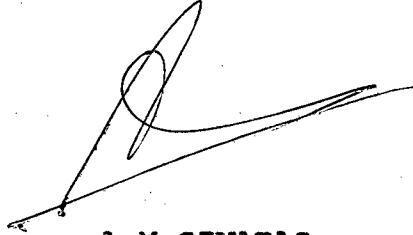
OA is disposed of as above.

Dated 13th April 1999.

B.N.Bahadur

B.N.BAHADUR
ADMINISTRATIVE MEMBER

aa.



A.M. SIVADAS
JUDICIAL MEMBER

Annexures referred to in the order:

A-1, true copy of office order No.59/99 dated 31.3.99 issued by the second respondent.